RAJASTHAN HIGH COURT
सत्यमेव जयते

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

S.B. Civil Writ Petition No. 22557/2026
CNR: RJHC021079712026 | URN: CW / 47480U / 2026

Indian Medical Association

----Petitioner

Versus

Union Of India

----Respondent

Rajasthan High Court
सत्यमेव जयते
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For Petitioner(s)	:	Mr. Pranjul Chopra Ms. Priyanshi Katta Mr. Hitesh Soni Mr. Dheeraj Khatri
For Respondent(s)	:	Mr. Bharat Vyas, ASG with Mr. Rakesh Choudhary Ms. Anima Chaturvedi

HON'BLE MR. JUSTICE SAMEER JAIN

Order

16/11/2026

1. Learned counsel for the petitioner submits that the present petition is filed in the background that there is a proposed release of one film titled as "Suryaa - Ant se Aarambh Tak" on 20.11.2026. It is submitted that on pre-release scrutiny under the Cinematography Act, 1952 (for short 'the Act of 1952') on Youtube as well as other social media platforms and there is a defamation acknowledged and disrepute against the Medical Association.

2. In this regard, the present association of Doctors through its Rajasthan Chapter, has filed the present petition. It is also submitted that various representations dated 22.10.2026 and 23.10.2026 were filed, showing their concern to the competent authority/respondents but they have given a deaf ear to the same. Learned counsel for the petitioner submits that there were threats and apprehension and without considering the fact that there

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would be hurt caused to the Medical Association and general practitioners at large, the film if released, will be in violation of Section 5(B)(2) of the Act of 1952. Counsel contends that the various representations and their contents should be considered prior to releasing of the film by the competent authority.

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3. This Court has analyzed the contents of Section 5(B) of the Act of 1952 and also the judgment cited by counsel for the petitioner titled as **Azhar Basha Tamboli Vs. Ravi S. Gupta & Ors. : Writ Petition No. 8071/2024.**

4. On advance notice, learned ASG has marked his presence on behalf of respondent Nos.1 and 2 and has submitted that the petition is premature and the provisions of Section 5(B) of the Act of 1952 are to be obeyed in letter and spirit and before exhibition/release of the movie, the competent authority consisting of experts will surely visualize, observe and analyse and thereafter, it will take any appropriate decision. While doing so, they will also consider the standard of public order, decency, morality, provisions of statute and also consider the representation, if any, filed by the petitioner.

5. In view of the above, this Court is inclined to issue notice. This Court, hereby clarifies that the exhibition of the movie at any social media platform or appropriate forum shall be only after issuance of certificate under Section 5(B) of the Act of 1952.

6. Notices be issued in addition to routine. 'Dasti' service is also permitted.

7. Let the matter be listed on 20.11.2026.

(SAMEER JAIN),J

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